

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr. ...Appellants

Versus

Liquidator, Nizam Deccan Sugars Ltd. & Ors. ...Respondents

With

Company Appeal (AT) (Insolvency) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors. ...Appellants

Versus

Nizam Deccan Sugars Ltd. & Ors. ...Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J. and Mr. Harsha T. P. S., Advocates.

**For Respondents: Mr. Subrahmanyam BKV, Advocate for R-1&2.
Mr. C.S. Ramakrishna Gupta, Liquidator (R-2).
Mr. Hemant Gupta, Advocate for R-3 to R-7.
Mr. PBA Srinivasan and Mr. Avinash Mohapatra,
Advocates for R-8 to R-11.**

Cont'd..../

ORDER
(Through Virtual Mode)

07.09.2020: It is a part-heard matter. On an urgency memo, the Hon'ble Chairperson has directed to list these appeals for further hearing today. However, the Bench which has heard the appeal in part has a different composition. Let the appeal be posted before the appropriate Bench on **29th September, 2020 at 2:00 PM.**

Meanwhile, parties may complete their pleadings, in case any of the Respondents have not filed reply or the Appellant has not filed rejoinder thereto.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc